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WP-34242-2024

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 29th OF OCTOBER, 2024WRIT PETITION No. 34242 of 2024

*DHL INFRABULLS PVT LTD THROUGH DIRECTOR SANJEEV
JAISWAL*

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Akash Sharma - Advocate for the petitioner.

Shri Bhuwan Deshmukh - Govt. Advocate for the respondent / State.

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ORDER

As per the directions of Hon'ble the Chief Justice, the matter is placed before this Court.

After arguing for some while, learned counsel for the petitioner prays for withdrawal of the present petition with liberty to challenge the demarcation report dated 07/10/2024 before appropriate forum, however, prayed for grant of interim relief for a limited period.

Prayer is not opposed by learned Government Advocate appearing on advance copy.

Prayer is allowed.

Accordingly, the present petition is disposed of as withdrawn. Keeping in view the fact that there is a dispute in respect of identification of land bearing Survey No.118, Village Sumrakhedi, the petitioner is granted liberty to approach the competent Civil / Revenue Court for challenging the



Demarcation Report (Annex.-P/3) and if any such action is taken by the petitioner, the same shall be decided in accordance with law. In the meanwhile, the parties are directed to maintain status *quo* for a period of 15 days from today.

With the aforesaid, present petition is disposed of.

Certified copy today itself.

(VINAY SARAF)
JUDGE

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